

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

T.C.P No.06/(MAH)/2013
CA No.

CORAM:

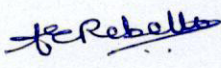
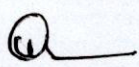
Present: SHRI M. K. SHRAWAT
MEMBER (J)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 23.12.2016

NAME OF THE PARTIES: Shri Nakul Bubha

V/s.
M/s. Namdas Engineering Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 111A of the Companies Act 1956.

S. No.	NAME	DESIGNATION	SIGNATURE
1.	Counsel Mr. Karl Tamboly a/w. Ms. Amanda Rebello i/b. Bhanu Chatur Partners	Advocate	
2.	Kanchan Gupta for Resp Nos. 2 to 6 i/b. Vigil Turis	Advocate	

ORDER

T.C.P. NO. 6/111A/NCLT/MB/2013

1. From the side of the Petitioner, Ld. Counsel Mr. Karl Tamboly along with Ld. Advocate Ms. Amanda Rebello appeared and stated that complying with the directions dated 25th November, 2016, the Rejoinder has been filed and a copy served to the other side. Ld. Representative has also pleaded that the matter should be heard finally today itself.
2. From the side of the Respondent Nos. 2 to 6, Ld. Counsel Ms. Kanchan Gupta appeared and stated that a Counsel is yet to be engaged to represent the matter.
3. From the record, it appears that on number of occasions the Respondents sought time and accordingly accommodated. As the matter is pending since 2013,

no adjournment can further be granted especially when the pleadings are complete. Respondents are hereby informed that in case of non-representation on the next date of hearing, the matter shall be decided on merits.

3. After consultation with the Ld. Counsels, this C.P. is now enlisted for final hearing on **3rd February, 2017**.

Dated 23.12.2016

Sd/-

Shri M.K. Shrawat
Member (Judicial)